

Date: 27/1/54

**THE
PARLIAMENTARY DEBATES**

**(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT**

5251

HOUSE OF THE PEOPLE

Wednesday, 21st April, 1954

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*The House met at a Quarter Past
Eight of the Clock*

[**MR. SPEAKER** in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

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9-05 A.M.

**MESSAGE FROM THE COUNCIL
OF STATES**

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

“In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy each of the following Bills which have been passed by the Council of States at this sitting held on the 19th April, 1954:

1. The Shillong (Rifle Range and Umlong) Cantonments Assimilation of Laws Bill, 1954.
 2. The Himachal Pradesh and Bilaspur (New State) Bill, 1954.”
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**SHILLONG (RIFLE RANGE AND
UMLONG) CANTONMENTS ASSIMI-
LATION OF LAWS BILL**

**HIMACHAL PRADESH AND BILAS-
PUR (NEW STATE) BILL**

Secretary: Sir, I lay the following Bills, as passed by the Council of States, on the Table of the House:

1. The Shillong (Rifle Range and Umlong) Cantonments Assimilation of Laws Bill, 1954.
 2. The Himachal Pradesh and Bilaspur (New State) Bill, 1954.
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PAPERS LAID ON THE TABLE

**STATEMENT RE: TENDERS NOT ACCEPTED
BY THE INDIA STORE DEPARTMENT**

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I beg to lay on the Table a copy of the statement of cases in which the lowest tenders have not been accepted by the India Store Department, London, during the period ending the 31st December, 1953. [See Appendix IX, annexure No. I.]

**DOCUMENT ENTITLED “THE FRENCH
SETTLEMENTS IN INDIA”.**

The Deputy Minister of External Affairs (Shri Anil K. Chanda): I beg to lay on the Table a copy of the document entitled ‘The French Settlements in India’, containing texts of important notes exchanged between the Governments of India and France. [Placed in Library. See No. S-124/54.]